

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.201
C.P. (IB)/75(AHM)2024

Proceedings under Section 7 IBC

IN THE MATTER OF:

IDBI BANK LIMITED

V/s

SADBHAV ENGINEERING LIMITED

.....Applicant

.....Respondent

Order delivered on: 30/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vishal Raval, Adv.

For the Respondent : Mr. Ravi Pahwa, Adv.

ORDER

Ld. Counsel for the respondent submitted that Hon'ble NCLAT has set aside the order passed by this Tribunal. Ld. Counsel for the respondent seeks time to file reply. The same to be filed within one week.

List for further consideration on 13,05.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)